

2. कर्मचारी भविष्य निधि संगठन के कर्मचारियों के वेतन, भत्ते, रियायतें, छुट्टियां और विविध लाभ कर्मचारी भविष्य निधि (कर्मचारी कल्याण और सेवा की शर्तों) विनियमन द्वारा विनियमित किए जाते हैं, जिनके अनुसार संगठन के कर्मचारी ऐसे भत्तों और रियायतों का हकदार हैं जो समय समय पर केंद्रीय सरकार के कर्मचारियों के तदनुकूलों वी को प्राप्त होते हैं। इसके प्रतिरिक्त, बीनस संग्रह प्राधनियम, 1965 किसी भी "लाभ न कमाने के लिए स्थापित संस्था" पर लागू नहीं होता है। तदनुसार किसी प्राधिकार के होते हुए भी, जा एक विशेष ध्यान देने व्यवसाय नभ अधिनियम के अधीन अपने पंजीकरण का बहाल करने के लिये प्राप्त किया हो, कर्मचारी भविष्य निधि संगठन के कर्मचारी "संगठन" के हकदार नहीं हैं।

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER BEEDI WORKERS FUND ACT AND IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS ACT

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): I beg to lay on the Table:—

(1) A copy of the Beedi Workers Welfare Fund Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 1232 in Gazette of India dated the 7th October, 1978 under sub-section (4) of section 12 of the Beedi Workers Fund Act, 1978. [Placed in Library. See No. LT-2987/78.]

(2) A copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1044 in Gazette

of India dated the 19th August, 1978, under sub-section (4) of section 14 of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Act, 1976. [Placed in Library. See No. LT-2988/78.]

3. REVIEW ON AND ANNUAL REPORT ETC. OF HINDUSTAN TELEPRINTERS LTD., MADRAS FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1977-78.

(2) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2989/78.]

12.02 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th December, 1978, agreed without any amendment to the Code of Criminal Procedure (Amendment) Bill, 1978 which was passed by the Lok Sabha at its sitting held on the 28th November, 1978."